

## JOINT COMMITTEE REPORT IN HON'BLE NATIONAL GREEN TRIBUNAL MATTER IN OA NO. 18 OF 2021 (PB), NEW DELHI

### 1.0 Background

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed an order in the matter of Sanjay Bhimashankar Thobde vs The Chairman & Directors, Shree Siddheshwar Sahakari Sakhar Karkhana Ltd. & Ors. [OA no. 18 of 2021] on 09.06.2021 regarding the issue of reduction of height of stack attached to captive co-gen boiler of sugar industry i.e. M/s Shree Siddheshwar Sahakari Sakhar Karkhana Ltd., and to provide adequate air pollution control device to mitigate the impact of air pollution, capacity enhancement of existing sugar industry without obtaining prior environment clearance & non-compliances of conditions of consent to establish and discharge of spent wash generated from the distillery unit of M/s Shree Siddheshwar Sahakari Sakhar Karkhana Ltd., into open area.

The Hon'ble NGT vide order dated 09.06.2021 (copy of Hon'ble NGT Order, dated 09.06.2021 is given at **Annexure-I**) and relevant Order is reproduced as below:

*"...4. In view of the above, let a joint Committee of CPCB, State PCB and District Magistrate, Solapur furnish a factual and action taken report in the matter. Needless to say that if there are any violations of environmental norms, the State PCB may take remedial action, following due process which action may also be included in the report of the joint Committee. The State PCB will be the nodal agency for coordination and compliance. The report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."*

The committee has been constituted by MPCB vide office order No. ROP/Committee Constitution NGT OA 18/2021: 210726-FTS-0162, dated 26.07.2021 and comprises of the following officials:

- i. District Magistrate, Solapur
- ii. Shri Nishchal C., Scientist 'D', CPCB, Regional Directorate-Pune
- iii. Shri Nitin Shinde, Regional Officer, MPCB-Pune

The committee conducted site visit of M/s Shree Siddheshwar Sahakari Sakhar Karkhana Ltd., (hereinafter referred as the industry), Kumathe , At Post. Tikekarwadi, Tal. North Solapur, Dist. Solapur on 29.07.2021 and gathered information given by the industry and also from MPCB during the said visit. Further, MPCB was requested vide email communication dated 09.08.2021 and subsequent follow-up communication on 13.09.2021 to submit the additional information and analysis results of environmental samples collected during the aforesaid site visit.

This report is a factual and action taken report of the said committee based on the said site visit of the committee and information given by the industry, MPCB and subsequent discussions of the committee.

## 2.0 About the industry

The industry is an integrated sugar and distillery unit located at Kumathe, At Post. Tikekarwadi, Tal. North Solapur, Dist. Solapur. The integrated sugar and distillery unit is having two separate consent to operate issued by MPCB. Reportedly, the first crushing season of the sugar unit was done in 1971 and the distillery unit was commissioned in 1988. The details of production and present status of consent and environment clearance<sup>1</sup> is depicted in the below Table-1 & 2. The copy of consent to operate of existing sugar & distillery unit is attached as **Annexure-II & III** and the copy of consent to establish (re-validation) for enhancement in production capacity of sugar & distillery unit is attached as **Annexure-IV**.

Table-1: Status of consent of sugar unit

S. no.	Status of consent			
	Existing consent to operate for 2,500 TCD Sugar		Consent to establish for enhancement in production capacity from 2,500 to 5,000 TCD Sugar	
	Products	Quantity, MT/Month	Products	Quantity, MT/Month
1.	Sugar	8,200	Sugar	18,000
2.	Molasses	3,300	Molasses	6,750
3.	Press Mud	2,625	Press Mud	6,000

<sup>1</sup> Environment clearance for the integrated sugar & distillery unit i.e. enhanced production capacity from 2,500 to 5,000 TCD Sugar unit, electricity (co-generation) from 10 to 38 MW and 20 to 100 KLPD Distillery unit and have not yet granted by the State Environment Impact Assessment Authority.

4.	Bagasse	24,000	Bagasse	45,000
5.	Electricity (Co-Generation)	10 MW	Electricity (Co-Generation)	38 MW

**Table-2: Status of consent of distillery unit**

S. no.	Status of consent			
	Existing consent to operate for 20 KLPD Distillery		Consent to establish for enhancement in production capacity from 20 to 100 KLPD Distillery	
	Products	Quantity, KL/Month	Products	Quantity, KL/Month
1.	Industrial Alcohol	600	Rectified Spirit	3,600
2.	Fusel Oil	1.5	Ethanol	2,850
3.			Extra Neutral Alcohol	2,820
4.			Impure Spirit	180
5.			CO <sub>2</sub> Gas	2,310 MT

Shri Raju Bhosle, Environmental Officer of the industry were present during the committee inspection and provided the visit coordination, information about the ETP. Based on the information provided, physical observations and analysis results of effluent samples, soil samples collected from ETP, the following observations & findings are made and discussed in the subsequent paragraphs of this report.

### 3.0 Environment management system

**3.1 Sugar unit – effluent management:** The source of water for sugar unit is met through Hotgi Lake. It is informed that total water requirement for the sugar unit (existing capacity of 2,500 TCD) is 640 m<sup>3</sup>/day, out of which 410 m<sup>3</sup>/day is used for process; 215 m<sup>3</sup>/day is used for boiler feed & ancillary activities and 15 m<sup>3</sup>/day is used for domestic activities. The main sources of effluent generation from process are; mill house section, centrifugal section, boiling house section (evaporator body-hydrojet tube cleaning) etc. The process effluent from these sources is collected separately and channelized into Effluent Treatment Plant (ETP) for treatment. The unit has provided ETP of reported designed capacity of 350 m<sup>3</sup>/day and the average reported effluent generation from process is about 180 – 200 m<sup>3</sup>/day. Whereas the domestic wastewater is disposed through septic tank.

As per CC&A conditions under Schedule-I: Terms & conditions for compliance of water pollution control; the industry has to provide the ETP consisting of primary, secondary and tertiary treatment system. However, the industry has provided the ETP consisting of primary and secondary treatment system for treatment of effluent from sugar unit. The various unit operations & processes of ETP of sugar unit are; Process effluent → V-notch chamber → Bar screen chamber → Grit chamber → Oil & grease trap (02 nos. in series) → Equalization tank → Primary clarifier → Activated sludge process-1 & 2 (parallel operation) → Secondary clarifier → Supernatant collection tank → 15 days lined storage tank → Treated effluent discharge for irrigation on own land as per CC&A.

Apart from this, the industry has provided Condense Polishing Unit (CPU) of reported design capacity of 520 m<sup>3</sup>/day for treatment of condensate. The various unit operations & processes of CPU are; Process condensate → Cooling towers, (02 nos. in series) → Activated sludge process-1 & 2 (series operation) → Secondary clarifier → Multimedia filter → Activated carbon filter → Reuse in process.

**3.2 Sugar unit – emission management:** The industry has provided 05 nos. of bagasse fired boilers of different capacities for steam generation and co-generation (electricity of 7 MW). The details of boilers and air pollution control devices (APCD) installed are given in the Table-3.

**Table-3: details of boilers and air pollution control devices (APCD) installed**

Particular	Details of boilers				
	Boiler-1	Boiler-2	Boiler-3	Boiler-4	Boiler-5
Capacity, TPH	60	30	25*	20	20
Fuel	Bagasse	Bagasse	Bagasse	Bagasse	Bagasse
Fuel consumption, TPH	27.27	13.64	11.36	9.1	9.1
Stack height, m	50	50 (common stack)		36 (common stack)	
APCD	Wet Scrubber	Wet Scrubber		Wet Scrubber	

**Note:** At present 25 TPH boiler is dismantled.

**3.3 Distillery unit – effluent management:** The source of water for distillery unit is met through Hotgi Lake. It is informed that total water requirement for the distillery unit (existing capacity of 20 KLPD) is 195 m<sup>3</sup>/day, The total effluent generation i.e. spent wash from distillery activities is 240 – 260 m<sup>3</sup>/day. As per CC&A conditions, the

spent wash is treated through bio-methanation followed by bio-composting on 06 acre land to achieve zero discharge condition. The treatment scheme of raw spent wash is as follows; raw spent wash through re-boiler → Conveyance through underground pipeline (8-inch dia) → Intermediate underground tank → Conveyance through underground pipeline (8-inch dia, 1 Km length) → Raw spent wash holding tank (lined tank, 720 m<sup>3</sup>) → CSTR bio-methanation tank (design cap. of 300 m<sup>3</sup>/day or vol. cap of 8,400 m<sup>3</sup>) → De-gasification → Lamella clarifier → Supernatant effluent (bio-methanated effluent) to 30 days spent wash storage lined lagoon (through pipeline) → Bio-compost preparation on 06 acre lined bio-compost yard (by mixing with press mud, boiler ash, yeast sludge & bio-culture). Whereas, the biogas (with reported composition of 58.87% methane, 37.60 % carbon dioxide, 0.81 % hydrogen sulphide and 2.72 % moisture) → Gas holder → As a fuel in captive distillery boiler, surplus biogas is flared in the biogas flaring system.

As informed, flame arresters are provided in gas lines to protect the bio digester from backfire from the flare and/or the boiler burner. Also, 'Over/Under' pressure release device is provided on biogas bio digester for its safety from over pressure/vacuum.

For bio-compost preparation the industry has provided biodigester (CSTR bio-methanation tank) for the treatment of distillery effluent @ 240 – 260 m<sup>3</sup> /day followed by bio-composting on 06 acre of land to achieve ZLD conditions. The bio-compost is prepared by utilizing press mud (from integrated sugar-distillery unit), bio-methanated spent wash, yeast sludge and boiler ash. The industry has provided impervious open compost yard, which is allowed to operate for only 270 days (excluding rainy season). The technical details of bio-compost yard and ratio for preparation of bio-compost is depicted in the Table-4.

**Table-4: Technical details of bio-compost yard**

S. no.	Particulars	Dimensions
1.	Length and width of bio-compost yard	200 M x 120 M
2.	No. of windrows	43 nos.
3.	Length of each windrow	100 M
4.	Height of each windrow	1.5 M
5.	Width at bottom & top of each windrow	2.5 M x 1.5 M
6.	Date of formation of windrows	01.11.2021

7.	Date of inoculation of bio-culture	03.11.2021
8.	Ratio of press mud to spent wash	1:2.6
9.	Ratio of press mud to boiler ash	17 % for old boiler & new 200 TPH high pressure boiler 0.8 %
10.	Date of maturity	Bio-compost will be ready in 45 days, after that it is sold.

**3.4 Distillery unit – emission management:** The industry has provided 01 no. of bagasse & biogas (from bio-methanation) fired boiler for steam generation. The details of boiler and air pollution control device (APCD) installed are given in the below.

Particular	Details of boiler
	Boiler-1
Capacity, TPH	06
Fuel	Bagasse & biogas
Fuel consumption	bagasse @ 0.1 TPH & biogas @ 500 m <sup>3</sup> /hr
Stack height, m	80
APCD	Wet Scrubber

#### 4.0 Observations and findings

- i. During inspection, the both sugar unit & distillery unit of the industry was non-operational due to end of cane crushing season. As per the records of sugar report and excise report it is observed that the sugar unit was operated till 31/03/2021 and distillery unit was operated till 30/06/2021.
- ii. The industry is having two separate consent to operate for sugar unit and distillery unit. The consent to operate for sugar unit for cane crushing of 2,500 TCD is valid till 31/07/2021. Similarly, the consent to operate for distillery unit for production of 20 KLPD rectified spirit is valid till 31/08/2021.
- iii. The industry has obtained consent to establish for sugar unit for enhancement of the existing cane crushing capacity from 2,500 to 7,500 TCD and electricity (co-generation) from 10 to 38 MW. Similarly, for distillery unit for enhancement in production capacity from 20 to 100 KLPD.
- iv. The industry has applied for application to obtain Environment Clearance (EC) for the integrated sugar & distillery unit i.e. enhanced production capacity from 2,500 to 5,000 TCD Sugar unit, electricity (co-generation) from 10 to 38 MW and 20 to 100 KLPD Distillery unit. However, EC has not yet granted by the State Environment Impact Assessment Authority (SEIAA).

- v. **Details of expanded production capacity of sugar unit:** As per the records of MPCB and Regional Office of MoEF&CC, Nagpur vide dated 09/07/2021 it is observed that the industry without obtaining EC and consent to operate from MPCB; expanded their existing sugar unit (from 2,500 to 7,500 TCD). As per the records provided by the industry that around 30 nos. of different plant equipment/machineries of various capacities have been installed during cane crushing season 2017-18 thereby enhancing the existing cane crushing capacity from 2,500 to 7,500 TCD. The details of various plant machineries commissioned by the industry to produce the enhanced quantity of sugar are; cane milling plant, evaporators, pan evaporators, crystallizers, centrifugal machines & ancillary equipment. Also, installed new bagasse fired boiler of 200 TPH, with co-generation power unit of 38 MW capacity and associated infrastructure facility. The date of commissioning of new boiler of 200 TPH and installation of different plant equipment/machineries for enhancement in the production of sugar is during February, 2017 and actual date of enhancement of the existing cane crushing capacity from 2,500 to 7,500 TCD is from 07/11/2017. Whereas, it is observed that the industry has not yet initiated any works with regard to expansion of existing distillery unit from 20 to 100 KLPD.
- vi. The industry has proposed to augment the existing ETP and CPU by the way of modifying and also commissioning new treatment units, tertiary treatment system in order to comply with the conditions of existing consent to operate and also as per amended ToR issued by MoEF&CC. However, as on date of inspection the modification and commissioning of new treatment system have not yet completed.
- vii. The industry has submitted the details of enhanced production i.e. cane crushing done during November, 2017 to March, 2021. The details of month-wise cane crushing are given in the Table-5.

**Table-5: Details of month-wise cane crushing**

Month	Total no. of days of non-compliances	Cane crushed, MT	Consented quantity, MT	
November, 2017	24	87,145	75,000	
December, 2017	31	1,73,290		
January, 2018	31	1,84,465		
February, 2018	28	1,66,730		
March, 2018	31	1,34,124		
November, 2018	30	1,38,010		
December, 2018	31	2,08,690		
January, 2019	31	2,11,025		
February, 2019	28	87,526		
December, 2019	31	81,020		
January, 2020	31	1,25,485		
February, 2020	29	1,28,690		
March, 2020	31	22,532		
November, 2020	30	1,46,750		
December, 2020	31	2,49,940		
January, 2021	31	2,16,165		
February, 2021	28	1,45,035		
March, 2021	31	17,485.43		
<b>Total</b>	<b>538</b>			

- viii. It is observed from the sugar cane crushing report of November, 2017 to March, 2021 submitted by the industry that the monthly sugar cane crushing is found to be exceeding the MPCB consented capacity of 75,000 MT except for the months viz. March, 2020 and March, 2021 respectively. The details of additional bagasse fired boiler commissioned by the industry for steam production for the integrated sugar & distillery unit and for electricity generation is as follows;

Particular	Details of boiler
	Boiler-1
Capacity, TPH	200
Fuel	Bagasse
Fuel consumption	80 TPH
Stack height, m	90
APCD	ESP

- ix. The industry has provided various molasses storage tanks for storage, captive utilization and sale of molasses. The details of molasses storage tank are as below.

Type of molasses tank	Capacity, MT	Usage
M1 tank no. 1	6,000	Sale
M1 tank no. 2	5,000	Sale
M1 tank no. 3	5,000	Sale
M2 tank no. 1	5,000	Captive utilization

- x. It is observed from the excise report submitted by the industry (distillery unit) that though the industry has not yet initiated the expansion of distillery unit from 20 to 100 KLPD, the industry has produced rectified spirit more than the consented capacity. The details of month-wise production of rectified spirit are given in the Table-6.

**Table-6: Details of month-wise rectified spirit production**

Month	Total no. of days of non-compliances	Rectified spirit produced, KL/Month	Consented quantity, KL/Month
September, 2017	--	398.864	600
October, 2017	31	883.198	
November, 2017	30	854.709	
December, 2017	31	882.201	
January, 2018	31	884.19	
February, 2018	28	797.728	
March, 2018	31	883.212	
April, 2018	30	854.709	
May, 2018	31	883.106	
June, 2018	--	341.976	
September, 2018	--	482.433	
October, 2018	31	831.97	
November, 2018	30	807.05	
December, 2018	31	834.985	
January, 2019	31	835.28	
February, 2019	28	754.18	
March, 2019	31	883.94	

April, 2019	30	809.032	
May, 2019	31	798.314	
June, 2019	--	154.512	
November, 2019	30	690.271	
December, 2019	31	791.535	
January, 2020	31	793.534	
February, 2020	29	741.402	
March, 2020	31	792.534	
May, 2020	--	127.828	
June, 2020	--	204.525	
September, 2020	--	403.556	
October, 2020	31	832.910	
November, 2020	30	807.985	
December, 2020	31	835.120	
January, 2021	31	834.015	
February, 2021	28	753.304	
March, 2021	31	834.965	
April, 2021	30	806.241	
May, 2021	31	833.065	
June, 2021	--	269.037	
<b>Total</b>	<b>881</b>		

- xi. It is observed from the monthly sale report of September, 2017 to June, 2021 submitted by the industry to the Superintendent of State Excise Inspector that the monthly production of rectified spirit is found to be exceeding the MPCB consented capacity of 600 KL/month except for the months viz. September, 2017; June & September, 2018; June, 2019; May, June & September, 2020 and June, 2021 respectively.
- xii. As per information provided by the industry that hybrid fermentation technology is being used for the production of rectified spirit and it results in the generation of spent wash @ 8 L/L of rectified spirit produced. The monthly spent wash generation during 2017-18 to 2020-21 is given in the Table-7.

Table-7: details of month-wise spent wash generation

Month	Spent wash generation, KL
September, 2017	3190.912
October, 2017	7021.424
November, 2017	6837.672
December, 2017	6969.387
January, 2018	7073.52
February, 2018	6302.051
March, 2018	7065.696
April, 2018	6837.672
May, 2018	6976.537
June, 2018	2735.808
<b>A: Total</b>	<b>61010.68</b>
September, 2018	3859.464
October, 2018	6572.563
November, 2018	6416.047
December, 2018	6679.88
January, 2019	6598.712
February, 2019	6033.44
March, 2019	6983.126
April, 2019	6472.256
May, 2019	6346.596
June, 2019	1229.915
<b>B: Total</b>	<b>57192</b>
November, 2019	5522.168
December, 2019	6253.126
January, 2020	6316.53
February, 2020	5931.216
March, 2020	6340.272
May, 2020	1016.232
June, 2020	1636.2
<b>C: Total</b>	<b>33015.74</b>
September, 2020	3188.092
October, 2020	6663.28
November, 2020	6423.48
December, 2020	6680.96
January, 2021	6588.718
February, 2021	5988.766
March, 2021	6679.72
April, 2021	6369.303
May, 2021	6664.52
June, 2021	2144.224
<b>D: Total</b>	<b>57391.06</b>

- xiii. The details of press mud, yeast sludge, boiler ash and spent wash consumed during 2017-18 to 2020-21 for preparation of bio-compost is given in the Table-8.

**Table-8: Details of materials consumed during 2017-18 to 2020-21 for preparation of bio-compost.**

S. No.	Particulars consumed	Season 2017-18	Season 2018-19	Season 2019-20	Season 2020-21
1.	Press mud	17596.800	17869.790	11702.720	20128.500
2.	Boiler ash	135.56	145.13	90.00	165.92
3.	Yeast sludge	1145.072	1073.627	619.481	1077.167
Total, MT		18877.432	19088.547	12412.201	21371.587
4.	Spent wash, KL	61010.679	57191.999	33015.744	57391.063

- xiv. As per the information provided by the industry that all the spent wash generated have been consumed during 2017-18, 2018-19, 2019-20 and 2020-21 respectively. However, as per the information provided; the industry is generating spent wash @ 8 L/L of rectified spirit produced. It is fact on record that the industry had carried-out excess production during 2017-18 to 2020-21 and considering the spent wash generation trend @ 8 L/L of rectified spirit production, the spent wash generation also proportionately exceeds than the reported quantity during 2017-18 to 2020-21 i.e. 61,311.144 > 61,010.68 KL; 57,533.57 > 57,192 KL; 33,133.03 > 33,015.74 KL and 57,681.58 > 57,391.06 KL respectively. Further, it is fact on record and evident during committee inspection that there was total 06 unlined lagoons found filled with spent wash, having concentration of COD: 68,800 to 72,400 mg/L and BOD: 28,000 to 32,000 mg/L respectively (Kindly refer S. no. xxv, Table-10 & 11). Hence, it is concluded that the industry has generated more spent wash than the reported quantity, submitted to the committee and has disposed raw/partially treated spent wash in the unlined lagoons.
- xv. Details of chronology of events related to obtaining the environment clearance of the project for modernization cum expansion of sugar unit (from 2,500 to 7,500 TCD), molasses-based distillery unit (from 20 to 100 KLPD) and installation of co-generation power unit of 38 MW capacity:
- As per MoEF&CC Notification S. O. 1533 (E), dated 14/09/2006 the appraisal of projects under item 5 (g) distilleries; all molasses-based distilleries are

considered and appraised under Category-A projects. Date of application to MoEF&CC i.e. submission of Form-I and pre-feasibility report on 26/09/2013 to obtain the ToR for preparation of EIA report and EMP report.

- ToR issued by MoEF&CC on 24/02/2014 to the industry for preparation of EIA report and EMP report.
- Submission of EIA report by the industry on 02/10/2015 to MoEF&CC.
- Deliberation of execution and compliance of time-bound action plan as per the outcome of committee meetings held during 2016 to 2018.
- Violation observed during site inspection carried-out by MoEF&CC, Regional Office-Nagpur on 25/06/2018 w.r.t. commissioning of new plant machineries, enhanced quantity in crushing of sugar cane and production of sugar without obtaining environment clearance from MoEF&CC, New Delhi and consent to operate from MPCB.
- Violation committee meeting held on 22-24/10/2018 regarding the consideration of the proposed project as per the provisions of MoEF&CC Notification dated 14/03/2017 and for recommendation of standard ToR along with specific ToR for preparation of EIA and EMP report.
- Fresh ToR issued by MoEF&CC on 03/12/2018 to the industry for preparation of EIA and EMP report, along with specific conditions<sup>2</sup>.
- As per MoEF&CC Notification S. O. 1960 (E), dated 13/06/2019 the appraisal of projects under item 5 (g) distilleries; all molasses-based distillery  $\leq$  100 KLPD are considered and appraised under Category-B projects. Hence, the said project was transferred from MoEF&CC to SEIAA, Govt. of Maharashtra for grant of EC.
- Revised EIA and the public hearing were completed during December, 2020 and the same was submitted to SEIAA, Maharashtra on 22/04/2021.
- As on date, the project is yet to be considered for appraisal and EC is yet to be granted by the SEIAA, Maharashtra.

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<sup>2</sup> MoEF&CC issued Notification vide S.O. 804 (E), dated 14/03/2017 on procedure to be adopted for dealing with the environment clearance (EC) violation cases i.e. the projects or activities requiring prior EC under EIA, Notification, 2006 from the concerned regulatory authority are brought for EC after starting the construction work, or have undertaken expansion, modernization and change in product mix without prior EC, such projects shall be treated as cases of violation.

- xvi. The chronology of events w.r.t. commissioning of 90 m stack attached to newly commissioned 200 TPH boiler and various proceedings and orders issued by Hon'ble Court are summarized in the Table-9.

**Table-9: Chronology of events related to commissioning and status of orders for demolition of 90 m stack.**

<b>Date</b>	<b>Remarks/ Status</b>
29.01.2013 & 10.08.2016	Solapur Municipal Corporation has given Provisional / Conditional/ NOC to M/s Shree Siddheshwar SSK for Expansion of sugar Factory, expansion for Co-generation plant - Installation of 200 TPH new boiler, since the said industry is located within the limits of corporation.
21.08.2013	G.R. issued by State Govt. of Maharashtra for Shifting of existing airport at Hotgi Road, Solapur to new place at village at Boramani near about 15 Km Solapur city
2016	Constriction of 90 meter stack, attached with 200 TPH Boiler for Co-gen plant completed without obtaining EC i.e. during the expansion of existing sugar industry
17.02.2017	Air Port Authority of India has given NOC to Shree Siddheshwar SSK for installation 30.96-meter height.
15.03.2017	Letter / Order from General Administration dept of Govt. Maharashtra to the District Collector regarding demolition of stack of 90 meter
06.04.2017	Collector Solapur has given demolition order to this sugar factory with a copy to Commissioner Solapur Municipal Corporation. Commissioner of Solapur Municipal Corporation was instructed by Collector to implement this order and demplich said stack of 90 meter height.
27.04.2017	Shree Siddheshwar SSK approached to the Hon'ble High Court at Mumbai. Shree Siddheshwar SSK filed the Writ Petition no. 5253/2017 on 27.04.2017 against demolition order.
10.11.2017	Hon'ble High Court Mumbai passed stay order.
06.08.2018	Hon'ble High Court Mumbai removed the stay order and suitable instruction given to the Govt. of Maharashtra.
12.11.2018	Shree Siddheshwar SSK Approached Hon'ble Supreme Court at Delhi. Shree Siddheshwar SSK filed the Special Leave Petition no. 30415/ 2018 against demolition order.
11.11.2019	Solapur Municipal Corporation has issued notice to Shree Siddheshwar SSK regarding demolition of Chimney / Stack of 90 Meter Height .
29.10.2020	Govt. of Maharashtra released fund of Rs. 40 Crore for development of New Air Port at Boramani, Near Solapur City.
21.12.2020	Shree Siddheshwar SSK filed WP (ST) No. 29268 of 2019 before the High court of Judicature at Bombay, Civil Appellate Jurisdiction challenging the impugned notice issued vide dated 11.11.2019 by Solapur Municipal Corporation to demolish the stack of 90 m.
11.02.2021	Letter issued by Urban development department of Govt. Maharashtra to the Commissioner Solapur Municipal Corporation on 11.02.2021 stating as below :- Govt. of Maharashtra has sectioned new airport for Solapur at village Boramani . In this regard, Urban Development Department of GOM, has asked opinion from Law and Judiciary department of GOM. Hence

	Solapur Municipal Corporation shall not stop the procedure for demolition of said 90 meter stack but before the actual demolition of stack, Solapur Municipal Corporation shall wait for the opinion form Law and Judiciary department of GOM.
Status as on 27.10.2021	Law and Judiciary department of GOM has not given any opinion for this issue. The said stack of 90 meter height is as it is.

- xvii. Various installations of integrated sugar & distillery industry, unlined spent wash storage lagoon and sporadic dumping of yeast sludge is depicted in the Google image.



**Image-1: Google image dated 30/01/2021, showing various installations of integrated sugar & distillery industry, unlined spent wash storage lagoon and sporadic dumping of yeast sludge.**

S. no.	Location	Coordinates	
		Latitude	Longitude
1	ETP of distillery unit (Biodigester)	17° 36' 29.62" N	75° 56' 52.96" E
2	Unlined spent wash storage lagoon near biodigester, 0.59 Acre	17° 36' 33.08" N	75° 56' 52.52" E
3	Sporadic dumping of yeast sludge near biodigester, 6 Acre	17° 36' 37.19" N	75° 56' 51.69" E
4	Lined yeast sludge collection pit	17° 36' 40.46" N	75° 56' 48.91" E
5 A	Molasses storage tanks, 02 nos. (Sale tanks)	17° 36' 38.61" N	75° 56' 47.41" E
5 B	Molasses storage tanks, 02 nos. (Sale & Captive use tanks)	17° 36' 38.16" N	75° 56' 44.33" E
6	Distillery unit	17° 36' 41.53" N	75° 56' 47.69" E
7	Sugar unit	17° 36' 46.44" N	75° 56' 40.03" E
8	ETP of sugar unit	17° 36' 45.40" N	75° 56' 46.29" E

9	Spray pond of Sugar unit	17° 36' 51.52" N	75° 56' 43.75" E
10	Bagasse yard of Sugar unit	17° 36' 47.09" N	75° 56' 50.38" E

- xviii. The industry has constructed lined storage tank of reported capacity of 720 m<sup>3</sup> capacity for storage of raw spent wash (as a feedstock to biodigester). In addition to the existing lined storage tank, industry has constructed an illegal and unlined pond of reported capacity of 1,000 m<sup>3</sup> capacity, which is partially filled with raw spent wash. The industry has constructed 06 acre lined bio-compost yard for preparation of bio-compost.
- xix. The industry has provided lined spent wash storage lagoon (30 days capacity) of reported capacity of 9,000 m<sup>3</sup> for storage and utilization of bio-methanated spent wash in bio-composting.
- xx. In addition to the existing lined spent wash storage lagoon, the industry has constructed illegal and unlined 06 nos. lagoons (05: near the bio-compost yard. & 01: near biodigester). All these unlined lagoons were found filled with spent wash. The delineation of boundary showing the bio-compost yard along with locations of lined bio-compost area, lined spent wash storage lagoon, unlined spent wash storage lagoons and sporadic dumping of reportedly yeast sludge/biodigester sludge are given at Google image-2.
- xxi. The industry has haphazardly dumped reportedly yeast sludge/biodigester sludge near the yeast sludge collection pit, lined spent wash storage lagoon and also near the biodigester area. The delineation of boundary and locations marked for area calculation using Raster Calculator in Q-GIS for lined bio-compost area, lined spent wash storage lagoon, unlined spent wash storage lagoons and sporadic dumping of reportedly yeast sludge/biodigester sludge are given at Google image-3.



**Image-2: Google image dated 30/01/2021, showing the boundary of bio-compost yard along with locations of lined bio-compost area, lined spent wash storage lagoon, unlined spent wash storage lagoons and sporadic dumping of reportedly yeast sludge/biodigester sludge.**



**Image-3: Area calculation of lined bio-compost area, lined spent wash storage lagoon, unlined spent wash storage lagoons and sporadic dumping of reportedly yeast sludge/biodigester sludge using Raster Calculator in Q-GIS.**

xxii. The coordinates of bio-compost yard, unlined lagoons and sporadic dumping of yeast/bio-digester sludge is given below.

Pin no. as per Google image-3	Location	Coordinates	
		Latitude	Longitude
1.	Bio-compost yard	17° 36' 18.94" N	75° 56' 44.44" E
2.	Unlined spent wash storage lagoon-1	17° 36' 15.55" N	75° 56' 47.74" E
3.	Unlined spent wash storage lagoon-2	17° 36' 12.75" N	75° 56' 49.36" E
4.	Unlined spent wash storage lagoon-3	17° 36' 17.09" N	75° 56' 49.76" E
5.	Unlined spent wash storage lagoon-4	17° 36' 19.25" N	75° 56' 48.57" E
6.	Yeast sludge/biodigester sludge dumped near bio-compost yard	17° 36' 23.46" N	75° 56' 45.44" E
7.	Lined 30-days spent wash storage lagoon	17° 36' 26.08" N	75° 56' 44.24" E
8.	Unlined spent wash storage lagoon-5	17° 36' 26.96" N	75° 56' 47.93" E
9.	Yeast sludge/biodigester sludge dumped near Lined 30-days spent wash storage lagoon	17° 36' 25.64" N	75° 56' 45.47" E
10.	Yeast sludge/biodigester sludge dumped near bio-compost yard	17° 36' 23.25" N	75° 56' 43.68" E

xxiii. The details of unlined lagoons constructed by the industry and its area as calculated using Raster Calculator in Q-GIS is given below.

Pin no. as per Google image-3	Location	Area, Acres
2	Unlined spent wash storage lagoon-1	2
3	Unlined spent wash storage lagoon-2	1
4	Unlined spent wash storage lagoon-3	2
5	Unlined spent wash storage lagoon-4	1
8	Unlined spent wash storage lagoon-5	1
Pin no. 2, as per Google image-1	Unlined spent wash storage lagoon-6	0.59
<b>Total</b>		<b>7.59</b>

xxiv. The details of sporadic dumping of reportedly yeast sludge/biodigester sludge done by the industry near the bio-compost yard and its area as calculated using Raster Calculator in Q-GIS is given below.

Pin no. as per Google image-3	Location	Area, Acres
6	Yeast sludge dumped near bio-compost yard	0.050
9	Yeast sludge dumped near lined 30-days spent wash storage lagoon	
10	Yeast sludge dumped near bio-compost yard	

Pin no. 3, as per Google image-1	Yeast sludge dumped near biodigester	6
<b>Total</b>		<b>6.05</b>

xxv. The committee collected grab spent wash samples from each of the 05 no. of unlined lagoons (equal portion of grab samples are mixed into one portion of representative sample) and also grab spent wash sample stored in another unlined lagoon, located adjacent to the lined spent wash storage lagoon. The spent wash samples were submitted to regional laboratory of MPCB at Pune for analysis of criteria parameters viz. pH, TDS, Cond., Chloride, Sulphates, COD, BOD, TKN, Phosphate and Potassium. The analysis result of representative spent wash samples collected from 05 no. of unlined lagoons are depicted in the below Table-10. Similarly, analysis result of spent wash sample collected from unlined lagoon is depicted in the below Table-11.

**Table-10: Analysis result of representative spent wash samples collected from 05 no. of unlined lagoons**

S. No	Parameter	Concentration
1	pH	7.84
2	Conductivity	53660
3	Biochemical Oxygen Demand (BOD)	28000
4	Chemical Oxygen Demand (COD)	68800
5	Total Dissolved Solids (TDS)	37500
6	Chloride	8697.3
7	Sulphate	1066.9
8	Total Kjeldahl Nitrogen (TKN)	9.52
9	Phosphate (Total)	31.2
10	Potassium	148

**Note: Concentration of all parameters are expressed in mg/L, except pH and conductivity is expressed in  $\mu\text{S/cm}$ .**

**Table-11: Analysis result of spent wash sample collected from unlined lagoon**

S. No	Parameter	Concentration
1	pH	7.98
2	Conductivity	61910
3	Biochemical Oxygen Demand (BOD)	32000
4	Chemical Oxygen Demand (COD)	72400
5	Total Dissolved Solids (TDS)	42800
6	Chloride	9896.93
7	Sulphate	889.4
8	Total Kjeldahl Nitrogen (TKN)	10.64
9	Phosphate (Total)	29.3
10	Potassium	172

**Note: Concentration of all parameters are expressed in mg/L, except pH and conductivity is expressed in  $\mu\text{S}/\text{cm}$ .**

- xxvi. The committee collected the representative soil amended sludge samples (grab samples) at the depth of 10 cm near lined sludge collection pit (near distillery), bio-digester area and soil sample at the depth of 10 cm near lined 30 days spent wash storage lagoon. The aforesaid samples were submitted to Punyaslok Ahilyadevi Holkar Solapur University, School of Earth Science at Solapur for analysis of criteria parameters viz. pH, Electrical conductivity, Organic matter, Phosphorous, Potassium, Nitrogen, Cation exchange capacity (CEC) and Sodium absorption ratio (SAR). The analysis results of aforesaid samples collected near lined sludge collection pit (near distillery), bio-digester area and lined 30 days spent wash storage lagoon are depicted in Table-12, 13 & 14 respectively.

**Table-12: Analysis results of soil amended sludge sample**

S. No	Parameter	Unit	Concentration
1	pH at 25°C	--	7.75
2	EC at 25°C	$\mu\text{S}/\text{cm}$	1610
3	Organic Matter	%	9.26
4	Phosphorus as (P)	Kg/ha	173.4
5	Potassium as (K)	Kg/ha	680
6	Nitrogen	Kg/ha	235.2
7	CEC (Cation Exchange Capacity)	meq/100 g	16
8	Sodium Absorption Ratio (SAR)	--	6.5

**Table-13: Analysis results of soil amended sludge sample**

S. No	Parameter	Unit	Concentration
1	pH at 25°C	--	7.71
2	EC at 25°C	$\mu\text{S}/\text{cm}$	1690
3	Organic Matter	%	10.2
4	Phosphorus as (P)	Kg/ha	196.8
5	Potassium as (K)	Kg/ha	720
6	Nitrogen	Kg/ha	632.8
7	CEC (Cation Exchange Capacity)	meq/100 g	4
8	Sodium Absorption Ratio (SAR)	--	7.8

**Table-14: Analysis results of soil sample**

S. No	Parameter	Unit	Concentration
1	pH at 25°C	--	6.48
2	EC at 25°C	$\mu\text{S}/\text{cm}$	7487
3	Organic Matter	%	3.37

4	Phosphorus as (P)	Kg/ha	153.6
5	Potassium as (K)	Kg/ha	810
6	Nitrogen	Kg/ha	588
7	CEC (Cation Exchange Capacity)	meq/100 g	18
8	Sodium Absorption Ratio (SAR)	--	6.2

Some of the photographs taken during the committee inspection is given at **Annexure-V** for kind reference.

### **5.0 Approach for damages for contravening mandatory provisions of environmental laws**

In the matter of Civil Appeal No. 10854 of 2016; M/s Goel Ganga Developers India Pvt. Ltd. vs Union of India & Ors. the Hon'ble Supreme Court vide order dated 10/8/2018 upheld Rs. 05 crores on project proponent as levied by the Hon'ble NGT for contravening mandatory provision of Environment Laws and for not obtaining the consent from the Board. Vide para 57 of the said Hon'ble Supreme Court order, it has been directed that “(...) *The project proponent shall also pay a sum of Rs. 5 crores as damages, in addition to the above for contravening mandatory provisions of environmental laws.*”

“Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund” outlines a formula for imposing environmental compensation on industrial units for violation of directions issued by regulatory bodies listing the instances for taking cognizance of cases fit for violation and levy environmental compensation. The same has also been referred by the Hon'ble NGT in its order (para 14 to 16) dated 28/8/2019 in the matter of Original Application No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. vs Union of India & Ors. The instances considered for levying Environmental Compensation (EC) in the said report are:

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.

- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

Though such listed instances may not be directly applicable in the current matter for arriving at the damages amount for contravening mandatory provisions of environmental laws (w.r.t. enhancement in the existing production capacity without obtaining CTO and EC in case of sugar unit. Also, carrying-out excess production beyond the consented capacity in case of distillery unit), an attempt is being made by this committee to assess the environmental compensation using the formula prescribed in the said CPCB report which may be taken as damages amount for contravening mandatory provisions of environmental laws. The formula takes into account of number of days violation took place, pollution index of unit, scale of operation, location factor based on population and an amount factor in Rupees.

**Environmental Compensation (EC) in Rupees as mentioned in the aforesaid CPCB report =  $PI \times N \times R \times S \times LF$**

Where,

*EC is Environmental Compensation in ₹*

*PI = Pollution Index of industrial sector*

*N = Number of days of violation took place*

*R = A factor in Rupees (₹) for EC*

*S = Factor for scale of operation*

*LF = Location factor*

***PI = Pollution Index of industrial sector***

*The average pollution index of 80 was taken as Environmental Compensation for the unit (as the unit falls under red category of industry based on CPCB report on final document on revised classification of industrial sectors, February, 2016).*

***N = Number of days of violation*** took place for which violation took place is the period between the day of violation observed and the day of compliance verified by CPCB/SPCB.

***R = A factor in Rupees (₹)*** which is a minimum of 100 to a maximum of 500. R is considered as ₹250, as the Environmental Compensation in case of violation.

**S = Factor for scale of operation.**

For small  $S = 0.5$ , For medium  $S = 1$  and larger unit  $S = 1.5$ . The scale of operation was considered as 1.5, as the unit is granted consent under larger category of scale of operation.

**LF = Location factor,**

It is based on the population of the city/town and location of the industrial unit on the location of the industrial unit. If population is less than 1 million then LF of 1.0 shall be used. Since, the population of Solapur city is 9.51 lakhs (2011 census) LF of 1.0 is used.

Considering the period when the industry has installed additional plant equipment/machineries and enhanced the production capacity from existing 2,500 to 7,000 TCD during 2017-18 to 2020-21 (except for the months viz. March, 2020 and March, 2021) without obtaining mandatory consent to operate and environment clearance, the no. days of non-compliance is worked-out to be 538 days for the sugar unit. Also, since the industry has carried-out production of rectified spirit more than the consented capacity of 600 KL/month during 2017-18 to 2020-21, except (for the months of September, 2017; June & September, 2018; June, 2019; May, June & September, 2020 and June, 2021) the no. days of non-compliance is worked-out to be 881 days for distillery unit. Hence, the total no. of days non-compliances is worked-out to be 1,419 days (details as given at Section 4 of Table-5 & 6 of above) w.e.f. 2017 till the last date of production or date of filing of court case (whichever is earlier) against the industry by MPCB before the Chief Judicial Magistrate, Solapur-1 in R.C.C. no.822/2021, in the matter of MPCB through Nitin Shinde vs M/s Shree Siddeshwar SSK Ltd., Solapur.

Based on consideration of above, the environmental compensation calculation is depicted as below.

$$EC = PI * N * R * S * LF$$

PI	N	R	S	LF	EC
80	1419	250	1.5	1	<b>42,570,000</b>

Based on above, the environmental compensation as damages for contravening provisions under the Water (Prevention and Control of Pollution) Act, 1974; the Air (Prevention and Control of Pollution) Act, 1981; the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 i.e. without obtaining CTO and prior EC requirement as per Environment Impact Assessment Notification, 2006

notified under the Environment (Protection) Act, 1986 is worked-out to be ₹ **42,570,000/- (Rupees Four Crore Twenty Five Lakhs and Seventy Thousand Only).**

## **6.0 Conclusions**

- i. The industry without obtaining EC from SEIAA, Maharashtra and consent to operate from MPCB; expanded their existing sugar unit (from 2,500 to 7,500 TCD) and enhanced their production i.e. cane crushing w.e.f. November, 2017 to March, 2021 more than the consented capacity of 75,000 MT except for the months viz. March, 2020 and March, 2021 respectively. Also, the industry without obtaining EC from SEIAA, Maharashtra and consent to operate from MPCB installed new bagasse fired boiler of 200 TPH, with co-generation power unit of 38 MW capacity and associated infrastructure facility.
- ii. Though the industry has enhanced the existing cane crushing capacity from 2,500 to 7,500 TCD, the existing ETP has not yet augmented by the way of installation of tertiary treatment system and condensate polishing unit, as per mandatory requirement stipulated in conditions of consent to operate issued under the Water Act, 1974 and also as per amended ToR issued by MoEF&CC.
- iii. As per the monthly sale report of September, 2017 to June, 2021 submitted by the industry to the Superintendent of State Excise Inspector that the monthly production of rectified spirit is found to be exceeding the MPCB consented capacity of 600 KL/month except for the months viz. September, 2017; June & September, 2018; June, 2019; May, June & September, 2020 and June, 2021 respectively.
- iv. The industry has undertaken expansion and modernization without obtaining environment clearance, such project is treated as case of violation. Accordingly, as per the Notification<sup>3</sup>, the expert appraisal committee has prescribed specific terms of reference for the said project for assessment of ecological damage,

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<sup>3</sup> MoEF&CC issued Notification vide S.O. 804 (E), dated 14/03/2017 on procedure to be adopted for dealing with the environment clearance (EC) violation cases i.e. the projects or activities requiring prior EC under EIA, Notification, 2006 from the concerned regulatory authority are brought for EC after starting the construction work, or have undertaken expansion, modernization and change in product mix without prior EC, such projects shall be treated as cases of violation.

preparation of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants.

It is gathered that the project proponent (industry) has prepared an independent chapter in the revised environment impact assessment report, submitted to SEIAA, Maharashtra n 22/04/2021 and incorporated assessment of ecological damage, remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed, the total cost works out to be 3.39 crores. Further, submitted that the industry has executed and implemented 22% of environment management plan cost wr.t air pollution and water pollution control. Hence as per the submission made by the industry w.r.t. cost of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage is 2.64 crores.

As per the aforesaid notification referred above, the project proponent will be required to submit a bank guarantee equivalent to the amount assessed i.e. amount consisting of remediation plan and natural and community resource augmentation plan with the State Pollution Control Board, the quantification will be recommended by expert appraisal committee and finalized by regulatory authority. The bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the remediation plan and natural and community resource augmentation plan, and after the recommendation by regional office of the MoEF&CC, expert appraisal committee and approval of the regulatory authority.

- v. The industry has violated the terms & conditions for compliance of water pollution control issued under the Water (P & CP) Act, 1974 w.r.t. improper handling, management and disposal of spent wash i.e. not handled spent wash in an environmentally sound manner. Constructed 06 nos. of illegal and unlined lagoons within their premises, all the aforesaid lagoons were found filled with spent wash having concentration of COD: 68,800 to 72,400 mg/L and BOD:

28,000 to 32,000 mg/L respectively. About 7.59 acres of land within the industry premises was found filled with raw/partially treated spent wash.

- vi. The industry has violated the terms & conditions for compliance of non-hazardous waste issued under the H&OW (M & TM) Rules, 2016 w.r.t. improper handling, management and disposal of yeast/biodigester sludge i.e. not handled yeast/biodigester sludge in an environmentally sound manner. The yeast sludge/biodigester sludge was sporadically dumped near lined sludge collection pit, lined spent wash storage lagoon and also near the biodigester area, the soil amended sludge samples and soil sample collected from all the aforesaid areas were observed to be high in organic carbon, phosphorous, potassium and nitrogen respectively. About 6.05 acres of land within the industry premises was found sporadically dumped with yeast sludge/biodigester sludge.
- vii. MPCB has filed Regular Criminal Case against the industry u/s 15 & 16 of The Environment (Protection) Act, 1986 before the Chief Judicial Magistrate, Solapur-1 in R.C.C. no.822/2021, in the matter of MPCB through Nitin Shinde vs M/s Shree Siddeshwar SSK Ltd., Solapur.
- viii. The environmental compensation as damages for contravening provisions under the Water (Prevention and Control of Pollution) Act, 1974; the Air (Prevention and Control of Pollution) Act, 1981 and the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, i.e. without obtaining CTO and production in excess beyond the consented capacity and prior EC requirement as per Environment Impact Assessment Notification, 2006 notified under the Environment (Protection) Act, 1986 is worked-out to be **₹ 42,570,000/- (Rupees Four Crore Twenty Five Lakhs and Seventy Thousand Only).**

## 7.0 Recommendations

In view of the aforesaid violations of:

- i. Enhancing the existing cane crushing capacity from 2,500 to 7,500 TCD without obtaining CTO required under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, production of rectified spirit in excess beyond the consented capacity and prior EC requirement as per Environment Impact Assessment Notification, 2006 notified under the Environment (Protection) Act, 1986;

The committee recommends that SEIAA, Maharashtra may proceed for estimating the cost for implementing the Environmental Management Plan (consisting remediation plan and natural and community resource augmentation plan) equivalent to the environmental damage cost and economic benefits derived as environmental compensation amount of ₹ 2.64 Crores, as submitted by the project proponent.

In addition to the above environmental compensation amount of ₹ 2.64 Crores, ₹ 5 crores for contravening mandatory provisions of Environment Laws in compliance with Civil Appeal No. 10854 of 2016; M/s Goel Ganga Developers India Pvt. Ltd. vs Union of India & Ors. OR ₹ 42,570,000/- (Rupees Four Crore Twenty-Five Lakhs and Seventy Thousand Only), as derived under para 5 of this report, as deemed fit by the Hon'ble NGT, may also be added in the said environmental compensation or EMP cost for contravening the provisions under the Water (Prevention and Control of Pollution) Act, 1974; the Air (Prevention and Control of Pollution) Act, 1981; Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and prior EC requirement as per Environment Impact Assessment Notification, 2006 notified under the Environment (Protection) Act, 1986.

- ii. The industry should expediate augmentation of the existing ETP and CPU by the way of modifying and also commissioning new treatment units, tertiary treatment system in order to comply with the conditions of existing consent to operate and also as per amended ToR issued by MoEF&CC.

- iii. The industry should install electro-magnetic flow meter for conveyance pipeline of spent wash to bio compost yard and PTZ camera at boundary of bio-compost yard to monitor the operations of bio-composting.
- iv. Spent wash samples collected from 06 unlined lagoons within the industry premises have concentration of COD: 68,800 to 72,400 mg/L and BOD: 28,000 to 32,000 mg/L respectively. About 7.59 acres of land within the industry premises was found filled with raw/partially treated spent wash. Surface soil amended sludge samples and soil samples taken from 10 cm depth of the yeast/biodigester sludge spread areas have higher percentage of organic content, higher concentration of nitrogen, phosphorous and potassium. About 6.05 acres of land within the industry premises was found sporadically dumped with yeast sludge/biodigester sludge.

No study has been conducted to assess impact on soil and ground water due to high concentration as (ii) above and remedial measures required thereof;

- v. There is immediate need of carrying-out detailed studies and take time-bound action plan to contain further impact, if any. The committee, therefore, recommends the following as immediate measures:

A detailed study shall be conducted through reputed institutes like College of Engineering, Pune/ Mahatma Phule Krishi Vidyapeeth, Pune/major Govt. Engineering Colleges to prepare Detailed Project Report (DPR) which may include:

- (a) Delineation of impacted area due to disposal of spent wash and dumping of yeast/biodigester sludge;
- (b) Detailed soil and ground water characteristics analysis/investigation with assessment of soil and ground water qualities in the aforesaid affected areas and depth levels to which the same are affected;

(c) Scrapping and reclaiming of all unlined spent wash storage lagoons (solar evaporation pits) and the areas where haphazardly dumped yeast/biodigester sludge should be remediated.

(d) In case remediation is required, details of required remediation treatment such as in-situ treatment (bio-remediation/phyto-remediation/air purging/etc.) or off-site treatment (soil excavation and management of excavated soil) along with engineering details & time period and cost thereof with expected target quality/goals in terms of various parameters of concern.

*Bharat Waghmare*

Bharat Waghmare  
Dy. Collector,  
Solapur

*Nishchal C.*

Nishchal C.  
Scientist 'D',  
CPCB, Regional Directorate-Pune

*Nitin Shinde*

Nitin Shinde  
Regional Officer,  
MPCB-Pune

\*\*\*\*\*

Item No. 03

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 18/2021 (WZ)

Sanjay Bhimashankar Thobde

Applicant

Versus

The Chairman & Directors, Shree Siddheshwar  
Sahakari Sakhar Karkhana Ltd. & Ors.

Respondent(s)

Date of hearing: 09.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

**ORDER**

1. Grievance in this application is against height of chimney (90 meters) set up by Shree Siddheshwar Sahakari Karkhana Ltd. at Solapur in the process of operating its sugar mill. The applicant has referred to order of the Airport Authority of India (AAI), Respondent No. 5 dated 24.08.2019 requiring reduction of the height of the chimney to facilitate aircraft operations from Solapur Airport. The operative direction is reproduced below:-

*“Now, therefore, in exercise of the power conferred under Rule 6 of the Aircraft (Demolition of Obstructions caused by Buildings and Trees etc.) Rules, 1994, the undersigned, hereby direct the owner of M/s SSSSK Ltd., Solapur to reduce the height of the said Chimney to 498.4 meters AMSL within 60 days from the date of issue of this order, so as to be in conformity with the aforesaid notification.”*

The order is stated to have been affirmed by the Appellate Authority on 02.12.2019. The Project Proponent filed W.P. (ST) No. 29268 of 2019, *Shree Siddeshwar Sahakari Karkhana Ltd. v. Solapur Municipal*

*Corporation and Anr.* but the same was withdrawn, in terms of the order of the High Court dated 21.12.2020.

2. In the application it is also stated that the project proponent does not have requisite Environmental Clearance (EC) and is not complying with the conditions of Consent to Establish. Spent wash was being directly discharged in open area.

3. While the issue of reduction of height is covered by the order mentioned above, the allegation of discharge of spent wash in open and expanding the activities in violation of requirement of prior EC are issues which will require consideration. Further, in the event of reduction of height of the chimney, suitable measures to mitigate the impact of air pollution need to be introduced.

4. In view of the above, let a joint Committee of CPCB, State PCB and District Magistrate, Solapur furnish a factual and action taken report in the matter. Needless to say that if there are any violations of environmental norms, the State PCB may take remedial action, following due process which action may also be included in the report of the joint Committee. The State PCB will be the nodal agency for coordination and compliance. The report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 20.09.2021.

A copy of this order be forwarded to the CPCB, State PCB, District Magistrate, Solapur and the Applicant by e-mail to facilitate compliance of the above order.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 09, 2021  
Original Application No. 18/2021 (WZ)  
A

# MAHARASHTRA POLLUTION CONTROL BOARD <sup>106</sup>

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
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Kalpataru Point, 2nd and 4th  
floor, Opp. Cine Planet  
Cinema, Near Sion Circle, Sion  
(E), Mumbai-400022

Annexure-II

No:- Format1.0/CAC/UAN No.MPCB-  
CONSENT-0000094976/CR - 2102000615

Date: 10/02/2021

To,  
Shree Siddheshwar SSK Ltd  
21/4, Kumathe, North Solapur, Solapur.

Sub: Renewal of Consent for 2500 TCD sugar & 10 MW Co-gen unit Under  
L.S.I RED Category

Ref: 1. Renewal of Consent granted by the Board vide No. BO/CAC-  
CELL/UAN NO. 0000031120/R/CAC-1905000887 dtd. 16.05.2019.  
2. Minutes of CAC Meeting dtd. 19.12.2020.

Your application No.MPCB-CONSENT-0000094976 Dated 10.09.2020

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Renewal is granted upto: 31.07.2021
2. The capital investment of the industry is Rs.91.5854 Crs. (As per C.A Certificate submitted by industry).
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
1	Sugar	8200	MT/M
2	Molasses	3300	MT/M
3	Press mud	2625	MT/M
4	Bagasse	24000	MT/M
5	Electricity (Co-generation)	10	MW

(The cane crushing capacity of Sugar Industry shall not exceed 2500 TCD.)

4. Conditions under Water (P&CP) Act, 1974 for discharge of effluent:

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	208	As per Schedule - I	103 CMD recycle & 105 CMD on land for irrigation.
2.	Domestic effluent	56	As per Schedule - I	onland for gardening / irrigation

*[Signature]*

5. Conditions under the Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1,2,3	Boiler No.1,2,3, 4 and 5	1	As per Schedule -II

(As per previous consent of existing unit)

6. Conditions about Non Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP Sludge	16	MT/A	NA	Agricultural use
2	Boiler Ash	500	MT/A	NA	Agricultural use

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	210 Kg/M	Recycle	Sale to Authorized recycler.

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

- 8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- 9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- 10. This Consent is issued subject to an order passed or may be passed by Hon'ble Court.
- 11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
- 12. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
- 13. This consent is issued as per the Consent Appraisal Committee meeting dated 19.12.2020.
- 14. PP shall operate the plant with consented capacity only.
- 15. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

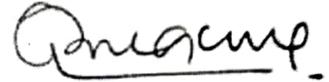
For and on behalf of the Maharashtra Pollution Control Board.

(Ashok Shingare IAS),  
Member Secretary

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-1114	10/09/2020	RTGS

**Copy to:**

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Solapur  
- They are directed to ensure the compliance of the consent conditions.  
They are directed to forfeit the bank guarantee of Rs. 5 Lakh & obtain top up BG of Rs. 14 Lakh (10 Lakh + 4 Lakh) from the industry. Regional Officer- To take the action against the PP under the provision of section 19 of the Environment protection act 1986 .(Refer the TOR dtd. 03.12.2018.)
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.



**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 350.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 208.00 CMD Industrial effluent**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

<b>Sr. No.</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 <sup>o</sup> F)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

**D] The treated effluent 105.00 CMD shall be disposed on land for irrigation on 60.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**

**E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**

**F] Trade effluent of 103.00 CMD generated from Co-gen shall be 100% recycle in process.**

**G] CREP conditions for Sugar Factory**

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
- iii. Industry shall achieve zero discharge into in land surface water bodies.
- iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

**H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the Ingress of Bagasse and other material.**

*(Signature)*

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) A] As per your application, you have provided septic tank and soak pit for the treatment of 10.00 CMD sewage.

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.

4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

5) CONDITIONS FOR MOLASSES STORAGE:

(i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

(ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.

(iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

(iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.

(v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.

(vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	75.00
2.	Domestic purpose	15.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	410.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

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**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
1,2,3	Boiler No.1,2,3, 4 and 5	Wet scrubber + external venturi to each boiler	50	Bagasse	720 MT/Day	0.20	2880.00

(As per previous consent of existing unit)

- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

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## Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	1400000	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2021	30.11.2020

## BG Forfeiture History

Smo.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	500000	---	Towards O & M of PCs and compliance of consent conditions	500000	Exceedance of JVS

*Signature*

**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.



- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment. 115
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - D.G. Set shall be operated only in case of power failure.
  - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

*Amey*

- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

*Augamp*



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 /24023515

Website: <http://mpcb.gov.in>E-mail: [mpcb@vsnl.net](mailto:mpcb@vsnl.net)Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor,

Opp. Cine Planet Cinema,

Near Sion Circle, Sion (E)

Mumbai - 400 022

Red/LSI

Date: 16/05/2019

Consent No: Format -1.0/BO/CAC-CELL/UAN No. 0000052256/R/CAC-1905000929

To,

M/s. Shri Siddheshwar SSK Ltd., (Distillery Unit)

Gat no. 21/1 to 21/6, At - Kumthe,

Tal.- North Solapur, Dist. - Solapur.

**Subject :** Renewal of Consent to Operate of 20 KLPD Distillery Unit (Molasses Base) under RED category.

**Ref :** 1. Consent to Operate granted by Board vide No. BO/CAC-CELL/UAN No. 000007187/R/CAC-1704000052 dtd. 01.04.2017.  
2. CAC meeting held on 08.01.2019.

Your application:0000052256.

Dated: 10.07.2018.

**For: Renewal of Consent to Operate of 20 KLPD Distillery Unit (Molasses Base) under RED category,** under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, & III annexed to this order:

1. The consent is granted for a period from 01.09.2018 to 31.08.2021.
2. The total capital investment of the Distillery Unit is Rs. 6.19 Crs & CI of the Sugar Unit is Rs. 82.60 Cr. As per C.A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity	UoM
1	Industrial Alcohol	600	KL/M
2	Fusel Oil	1.5	KL/M

(Distillery Capacity shall not exceed 20 KLPD)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	262	As per Schedule -I	Bio-methanisation followed by Bio-composting.
2.	Domestic effluent	6.0	As per Schedule -I	On land for irrigation

5. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler	1	As per Schedule - II

6. Conditions under Hazardous Waste (M, H & T M) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
Industry shall not generate any type of HW					

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
-----Nil-----					

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Industry shall operate online monitoring system which is installed as per the Directions of CPCB and shall connect/ upload the online monitoring data at MPCB and CPCB server.
11. Industry shall submit bank guarantee of Rs. 5 lakh towards O & M of pollution control systems.
12. Industry shall dismantle of existing kachha spent wash storage lagoons within 1 month and submit bank guarantee of Rs. 5 lakh towards compliance of same.
13. The Consent is issued as per Board's Office Order No. E-736/2019 dtd. 06.05.2019

For and on behalf of the  
Maharashtra Pollution Control Board

*P. K. Mirashe*  
15/5/19  
(P. K. Mirashe)  
Member Secretary

Received Consent fee of-

Sr. No.	Amount (Rs)	DD./D.R. No.	Date	Drawn On
1	Rs. 25,100/-	J1625566252866	10.08.2017	Axis Bank
2	Rs. 50,000/-	5451365	04.05.2019	Bank of Baroda

Copy to:

1. Regional Officer – MPCB Pune, and Sub -Regional Officer – Solapur, MPCB, They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

**I) Terms & Conditions for compliance of Water Pollution Control**

A) You have provided comprehensive treatment for volume reduction consisting of Bio-digester followed by Bio-composting on 5.0 acres land for achieving zero discharge.

B) Effluent from spent lees utility effluent & evaporator condensate shall be treated in effluent treatment plant & recycle /reused in process. **No effluent shall be discharged outside the premises and zero discharge shall be maintained.**

**C) Conditions for Aerobic Composting: (if applicable)**

i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.

ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.

iii. Composted material shall meet the following specifications—

Moisture	...	30 to 35%
C/N	...	Below 17
Nitrogen	...	1.5 to 2%
Phosphorous	...	1.5 to 2%
Potassium	...	3 to 4%

iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.

vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.

x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

xi. Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idles period.

xii. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season. 120

- 1) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 2) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) Water Consumption of the Unit: -

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	240
2.	Domestic purpose	8
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	108
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

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**Schedule-II****Terms & conditions for compliance of Air Pollution Control**

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	APC System	Height in meter	Type of Fuel	Quantity	UoM	S %	SO <sub>2</sub> Kg/Day
1	Boiler (40 TPH)	Wet Scrubber	30	Bagasse	2.4	MT/D	0.2	9.6
				Bio-gas	12000	Cum/D		

2. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
3. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

**Schedule-III****Details of Bank Guarantees**

Sr. No.	Consent (C to E/O/R)	Amount of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1.	C to R	5.0/- Lakhs	To be Extended	O & M of pollution control systems & compliance of Consent Conditions.	31.08.2021	31.12.2021
2.	C to R	5.0/- Lakhs	15 days	Towards dismantle of existing kachha spent wash storage lagoons within 1 month	30.06.2019	31.12.2019

*[Handwritten Signature]*

## Schedule-IV

General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent before 60 days from the date of the expiry of the consent.**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with

- insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 16) The industry should not cause any nuisance in surrounding area.
  - 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
  - 18) The applicant shall maintain good housekeeping.
  - 19) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31<sup>st</sup> March of the year and number of trees planted by September end.
  - 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
  - 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
  - 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
  - 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
  - 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
  - 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
  - 26) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  - 27) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.



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# MAHARASHTRA POLLUTION CONTROL BOARD 24

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
4th floor, Opp. Cine Planet  
Cinema, Near Sion Circle,  
Sion (E), Mumbai-400022

Date: 13/02/2020

RED/L.S.I

No:- Format1.0/CAC/UAN No.MPCB-  
CONSENT-0000074604/CE -2002000696

Annexure-IV

To,  
Shree Siddheshwar SSK Ltd Kumathe  
21/1 to 21/6, Kumathe  
North Solapur, Solapur

**Sub: Consent to Establish (Re-validation) for Expansion of Molasses Base Distillery unit from 20 KLPD to 100 KLPD, under RED Category.**

- Ref:**
1. Consent to Establish granted by Board vide No. BO/CAC-CELL/EIC NO. PN-20140-13/E/CAC-1607 dtd. 21.05.2014.
  2. Renewal of Consent granted by the Board vide No. BO/CAC-CELL/UAN No. 0000052256/R/CAC-1905000929 dtd. 16.05.2019.
  3. Minutes of CAC Meeting dtd. 07.01.2020.

Your application No.MPCB-CONSENT-0000074604 Dated 07.06.2019

For: Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
2. The capital investment of the project is Rs.98.471 Crs. (As per C.A Certificate submitted by industry CI of existing sugar unit is 82.66 CR & CI of existing Distillery unit is 6.10 Cr.)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products:			
1	Rectified Spirit	3600.00	KL/M
2	Ethanol	2850.00	KL/M
3	ENA	2820.00	KL/M
4	Impure Spirit	180.00	KL/M
5	CO2 Gas	2310.00	MT/M

## 4. Conditions under Water (P&amp;CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	303.5	As per Schedule -I	MEE and Incineration Boiler
2.	Domestic effluent	1.5	As per Schedule - I	On land for irrigation.

## 5. Conditions under Air (P&amp; CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Incineration Boiler (33 TPH)	1	As per Schedule -II

## 6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast Sludge	360	MT/M	NA	Brick manufacturer or composting
2	Boiler Ash	892.5	MT/M	NA	Brick Manufacturing

## 7. Conditions under Hazardous &amp; Other Wastes (M &amp; T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1		0	--NA--	NA	NA

- 8 The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- 9 This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- 10 This consent is issued pursuant to the decision of the 19th Consent Committee Meeting held on 07.01.2020.
- 11 The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto. As per Para 2 of EIA notification dated- 14.09.2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.II(I); Dated- 19/08/2010, fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s) & acquisition of land not be treated as an effective step.
- 12 The 1st consent to operate for expansion shall be consider only after submission of NOC from CGWA/Irrigation department for use of ground water/surface water.
- 13 Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
- 14 PP shall explore possibility for use of treated sewage from Solapur Municipal Corporation to fulfil their water requirement for expansion activity.

15 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish) **126**

For and on behalf of the  
Maharashtra Pollution Control Board.

(E. Ravendiran IAS),  
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	5451919	14/06/2019	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Solapur  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.



**Terms & conditions for compliance of Water Pollution Control:**

**1. Conditions for Trade effluent:**

- A) You have proposed to provide comprehensive treatment for volume reduction consisting of Multiple Effect Evaporator followed by incineration boiler for achieving zero discharge. In no any spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.
- B) Zero liquid discharge shall be ensured and no waste/treated water shall be discharged outside the premises. The non-process effluents, RO permeate, MEE condensate etc. shall be suitably treated and reused in the process.

**2. Conditions for Sewage/ Domestic effluent:**

- i. You have proposed to provide septic tank and soak pit (for sewage below 20 CMD).
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

- 3. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	300.00
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	800.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	1

PP shall explore possibility for use of treated sewage from Solapur Municipal Corporation to fulfil their water requirement for expansion activity.

- 4. Industry shall install online monitoring system as per the guidelines of CPCB and data to be transmitted to Board's server.
- 5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.



**Terms & conditions for compliance of Air Pollution Control:**

- As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

<b>Stack No.</b>	<b>Stack Attached To</b>	<b>APC System</b>	<b>Height In Mtrs.</b>	<b>Type of Fuel</b>	<b>Quantity &amp; UoM</b>
1	Incineration Bolier (33 TPH)	Bag Filter	30	Coal 3960 kg/hr / Spent wash 8625 KL per Hr	95.04 MT/Day

- Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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- Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
- The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules, 1986 and connected to MPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**SCHEDULE-III**  
**Details of Bank Guarantees:**

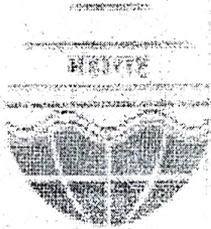
Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	500000	15 days	Compliance of consent conditions.	COU	1st operate

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				



**SCHEDULE-IV**  
**General Conditions:**

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1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

- 131
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  13. The PP shall provide personal protection equipment as per norms of Factory Act
  14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
  15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
  16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
  17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
  18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
  19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
  20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
  21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
  22. The industry should not cause any nuisance in surrounding area.
  23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 

24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office; the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 

## Annexure-V



**Photograph-1: Newly commissioned 200 TPH bagasse fired boiler.**



**Photograph-2: Yeast /biodigester sludge haphazardly dumped and covered with soil, near distillery area.**



**Photograph-3: Unlined lagoon-1 partially filled with spent wash near biodigester.**



**Photograph-4: Ulined lagoon with traces of spent wash, almost dried in condition.**

Contd./-



***Photograph-5: Yeast /biodigester sludge haphazardly dumped and covered with soil, near biodigester area.***



***Photograph-6: Unlined lagoon-2 filled with spent wash, near bio compost yard.***



***Photograph-7: Unlined lagoon-3 filled with spent wash, near bio compost yard.***



***Photograph-8: Unlined lagoon-4 filled with spent wash, near bio compost yard.***

Contd./-



***Photograph-9: Unlined lagoon-5 filled with spent wash, near bio compost yard.***



***Photograph-10: Unlined lagoon-4 filled with spent wash, near bio compost yard.***



***Photograph-11: Yeast /biodigester sludge haphazardly dumped, near lined spent wash storage lagoon.***



***Photograph-12: Yeast /biodigester sludge haphazardly dumped and mixed with soil, near lined spent wash storage lagoon.***